

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:2552

ANSWERED ON:28.08.2012

WELFARE SCHEME FOR SPORTSPERSONS . MANIKRAO H. GAVIT

Gavit Shri Manikrao Hodlya;Sugumar Shri K.

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether many medal winning sportspersons of yester years are working in petty jobs in various parts of the country;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government has taken note of such incidents recently reported in the media;
- (d) if so, the details thereof and the steps taken in this regard;
- (e) whether the Government proposes to set up welfare fund/introduce welfare scheme for the former sportspersons;
- (f) if so, the details thereof ; and
- (g) if not, the remedial measures taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) to (d): The Ministry of Youth Affairs & Sports does not maintain such data. However, in terms of existing instructions of the Government, 5% of direct recruit vacancies in Group 'C' and erstwhile Group 'D' are reserved for meritorious sportspersons in Central Government offices. Central Government organizations and Public Sector undertakings recruit meritorious sportspersons including medal winners in international sports events from time to time, for which they advertise in Employment News and other newspapers.

(e) to (g): There is already a scheme named 'National Welfare Fund for Sportspersons' being run by this Ministry under which there is a provision for ex-gratia financial assistance to outstanding sportspersons of yesteryears, now living in indigent circumstances whose annual income is less than Rs. 2 lakhs. The funds of the National Welfare Fund for Sportspersons can be utilized for the following purposes:

- (i) to provide suitable assistance to outstanding sportspersons now living in indigent circumstances;
- (ii) to provide suitable assistance to outstanding sportspersons injured during the period of their training for competitions and also during the competitions, depending on the nature of the injury;
- (iii) to provide suitable assistance to outstanding sportspersons who bring glory to the country in international field and who are disabled as an after effect of their strenuous training or otherwise and to provide them assistance for medical treatment;
- (iv) to administrator and apply the funds of the Fund to promote the welfare of the sportspersons generally in order to alleviate distress among them and their dependents in indigent circumstances;
- (v) to administer and apply the funds of the Fund for active sportspersons individually or collectively as a group;
- (vi) to encourage and provide assistance in cash or kind (sports equipments, kit, etc) to budding sportspersons, in their pursuit for achieving excellence in sports;
- (vii) to do all other things which are incidental to the above objectives.